

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 353 of 2019**

**IN THE MATTER OF:**

**Surinder Kumar Jain**

**...Appellant**

**Vs**

**M/s Seriatim Land and Housing Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Ms. Sumbul Ismail, Advocate**

**For Respondent: Ms. Ranjana Roy Gawai, Mr. Pervinder and Mr. Ankit Guusain, Advocates**

**ORDER**

**13.08.2019** Reply affidavit has been filed on behalf of the Respondent. Learned Counsel for the Respondent will serve a copy of the reply affidavit to the learned Counsel for the Appellant in course of the day. Learned Counsel for the Appellant may file rejoinder, if any, within two weeks.

Post the appeal 'for Admission' on **4<sup>th</sup> September, 2019**.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)